

## SUPREME COURT OF INDIA

No. F. TS/Common AC Panel/SCLSC/II-A/2010-2011  
New Delhi, Dated the 14th December, 2009

### CIRCULAR

It is hereby notified for the information of the members of the Bar that pursuant to notices dated 24.8.2009 issued by the Supreme Court Legal Services Committee and the Registry calling for willingness for inclusion in the Amicus Curiae Panel to be formed for a period of two years w.e.f. 1.1.2010 and fixing the last date for receipt of the filled in forms as 31.10.2009, 7 Senior Advocates, 44 Advocates-on-Record and 93 Non Advocates-on-Record (62 Advocates who are having 10 yrs or more standing at the Bar and 31 Advocates who are having less than 10 yrs standing at the Bar) submitted their willingness/consent for inclusion of their names in the panel for appointment as Amicus Curiae. After considering the matter, the competent authority has directed to revise the existing panels of Senior Advocates, Advocates-on-Record and Non Advocates-on-Record and [fresh panel of 17 Senior Advocates, as per the list at 'X' \(enclosed herewith\)](#), [fresh panel of 200 Advocates-on-Record as per list at 'Y' \(enclosed herewith\)](#) and a [panel of 174 Non Advocates-on-Record, as per the list at 'Z' \(enclosed herewith\)](#) have been approved for a period of two years w.e.f. 1.1.2010 to 31.12.2011.

The allocation of cases to the Senior Advocates will be made in the chronological order as per List-'X'. The Advocates-on-Record included in the revised panel will be allocated matters with odd numbers i.e., 1, 3, 5, etc. by the Registry and with even numbers i.e. 2, 4, 6, etc. by the SCLSC, as per List-'Y'. After completion of one round the Registry will start allocation with even numbers and SCLSC with odd numbers. The existing ratio of allocation of 2:1 between Advocates-on-Record and Non Advocates-on-Record will be maintained by the Registry in the matter of allocation of cases. The willingness/consent, if any, received hereafter from the Senior Advocates/Advocates-on-Record/Non Advocates-on-Record will not be considered.

If any Advocate-on-Record/ Non Advocate-on-Record does not file the required number of paper-books within the time specified for that purpose or does not respond to the requests made by the SCLSC or the Registry within a reasonable time or returns the

allocated case without giving any convincing reason or does not appear before the Court, his/her name shall be deleted from the panel after obtaining orders of the competent authority.

Sd/-  
(T. Sivadasan)  
Registrar (Judl.)

Circulated to:

1. The Secretary, Supreme Court Bar Association with a request that the Circular may be displayed on the Notice Boards of the Bar Association for the information of the Members of the Bar.
2. The Secretary, Advocate-on-Record Association with a request that the Circular may be displayed on the Notice Boards of the Bar Association for the information of the Members of the Association.
3. All concerned in the Registry.